

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).27614/2011

MANJU SARKAR & ANR.

Petitioner(s)

VERSUS

MABISH MIAH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 05/08/2013 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Rukhsana Choudhury,Adv.

For Respondent(s)

Mr. Vishal Yadav, Adv.

Mr. Ajay Pal,Adv.

Ms. Nidhi ,Adv

Ms. Rehnuma, Adv.

Ms. Nilofar Qureshi ,Adv

UPON hearing counsel the Court made the following

O R D E R

Three weeks' time is granted to respondent No.1, as a final chance, for filing counter affidavit on record.

Respondent No.2 is reported to be duly and properly served but none appeared on his behalf.

Counter affidavit on behalf of respondent No.3 has already come on record.

The learned Advocate, Ms. Rehnuma, appearing on behalf of Ms. Nilofar Qureshi, Advocate-on-record for respondent No.4 has made a submission at Bar that no counter affidavit is required to be filed, as he is proforma respondent.

List again on 11.9.2013.

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| (M.A. SAYEED) |
| REGISTRAR |